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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-B

Rules and Orders (Other than those published in Part I, I-A and I-L) made by the Government of Gujarat under the Gujarat Acts.

INDUSTRIES AND MINES DEPARTMENT

Notification

Sachivalaya, Gandhinagar, Dated the 2nd March, 2005.

GUJARAT SPECIAL ECONOMIC ZONE ACT, 2004.

No.GHU/2005(4)/SEZ-10.2004-890-G:- In exercise of the powers conferred by section-25 of the Gujarat Special Economic Zone Act,2004 (Guj 11 of 2004), the Government of Gujarat hereby makes the following rules, namely:-

- 1. **Short Title**: These rules may be called the Gujarat Special Economic Zone Rules, 2005.
- 2. <u>Definitions</u>: In these rules, unless the context otherwise requires
- (a) "Act" means the Gujarat Special Economic Zone Act,2004 (hereinafter referred to as the Act)
- (b) "section" means section of the Act,

- 3. <u>Application for establishment of Special Economic Zone</u>: (1) Any person desirous of establishing the special economic zone shall make an application to the State Government containing particulars and documents accompanied by application fee of Rs.5000/- in Form, as prescribed in Annexure-1.
- (2) The Authority shall recommend the name of the Developer under section 6(2)(a) of the Act taking into account the viability of the project, past track record of the person or persons who have submitted application for such zone and capability of the applicant for developing the zone.
- (3) The Developer may apply for the Government land to the Authority who shall approve the allotment of the land in the zone considering the prevalent rules, orders, the terms, conditions and the price fixed by the government.
- 4. <u>Single window clearance</u>: After getting approval for setting up unit in the Special Economic Zone, the unit will be required to make an application in Common Application Form in Annexure-II for obtaining clearances and approvals as prescribed under section 10(1) of the Act.
- 5. <u>Annual reports and returns</u>: The units in the zone shall furnish annual report in Form as prescribed in Annexure-III to the Development Commissioner:
- 6. <u>Certificate for fiscal benefits:-</u> (1) All SEZ units shall obtain approval of the Development Commissioner to avail exemption from all taxes, cess, duties, fees or any other levies under the State law as under section 21(1) and (2) of the Act, as per the format given in Annexure-IV.
- (2) The Developer of the SEZ shall obtain approval from the Member Secretary of the Authority to avail of exemption from all taxes, cess, duties, fees or any other levies under section 21 of the Act as per the format given in Annexure-V

ANNEXURE-1

(See rule 3.1)

Application for setting up Special Economic Zone.

1	(For Office Use Only) Application No.						. ·		· ·	
								•		
	Application Date			1	- j-			· ·		J 773
			<u> </u>	<u> </u>		1		<u>·</u>]
2	Details of Application Fee			-	,		-		. •	
	Payment Details Draft No		•							
	Dorto									
	Date]]]
			_ i			•			<u> </u>	ı
	Amount (In Rs.)									
	Drawn on State Bank Of India, Go	andh	ninag	ar 🕠	(Nar	ne (of the	Bar	nk)	
3.0	Applicant									
3.1	Name and Address of the Promote in Full (Block Letters):	∍r						· ."		
. *	(a)Registered Address: Name of the Promoter		٠				• .			
	Postal Address							•		
	Pin Code									
	Tel. No									
	Fax No.									
	E-mail									. *

	(b) Address for correspondence.				
	Name of the Person and designation				
	Postal Address			-	
	Pin Code			_	
	Tel. No Cell Phone No		·		
	Fax No E-mail	•			
	(c)Name and address of contact Person				
3.2	Status of the Promoter Company				
	Central Government Undertaking/Corporation State Government Undertaking/Corporation Cooperative Undertaking/Societies Joint Sector Undertaking				P.A.
	State Industrial Government Corporation Private Sector Undertaking Foreign/Non Resident Indian/OCB Company. Foreign/ Non Resident Indian Individual				-
	Partnership Firm Individual Promoter Any other (please specify)				
					,
3.3	Registration No(If Registered with ROC/Other agency).				
n Safats	and the second s				
get e					
4.0	Droposed Leagtion of the Chairl Fearence 7er	:		<u> </u>	
4.0	Proposed Location of the Special Economic Zor	l ∪.			

4.1	Locational details
	Location: Village: Taluka: District
	Pin Code
4.2	Distance from nearest Rail/Road/Sea port/Airport etc.
4.3	Whether proposed special Economic Zone location is free from Environment restrictions.
5.0	Proposed area of Special Economic Zone(in Hectors)
5.1	Percentage of allocable area proposed For industrial use.
5.2	Percentage of Land earmarked for commercial use.
6.0	Whether the zone will allow (A) certain specific Industries or (B)will be a multi product zone.
6.1	Port/Airport based zone, please describe
7.0	Investment details.
7.1	Total investment proposed (Amount in Rs. in crores)
7.1.1	Proposed investment on Built up space for industrial use (Rs. in crores)
•	
7.1.2	Proposed investment on infrastructure Development

7.2	Means of Finance of the Project. Equity Term Loan Other Borrowing	
	Total	
7.3	Details of Foreign Equity and repatriation of dividends etc. if c	iny.
7.4	Viability Details (Please describe)	
8.0	If Project Report submitted	Yes No
9.0	Land Related Matters :	
9.1	Location of Special Economic Zone	
9.2	Extent of Land required(in Square metres)	
9.3	Survey Numbers	
9.4	Government Land(Area in square Metre)	
9.5	Survey Numbers of Government Land:	٠.
9.6	Private Land(Area in Square Metre)	
9.7	Survey Numbers of Private Land :	·. *
9.8	Present requirement: Expansion for Future	
9.9	Proposed utilisation of Land:	
	Area	
	Built -up Land Processing area	

	Non-factory Buildings		
	Storage Tanks Effluent Treatment Plant		
	Open Space including Green B	elt requirement as per Environm	nent laws
	Residential /Housing purpose		
	Any Other(Specify)	· ·	
Plac	e:	Signature of Applicant:	
Date	÷	Name:	•
		Designation:	

Non-Processing Area

Enclosures:

General Instructions

(This part contains information for the guidance of entrepreneurs and may be retained by them; it need not accompany the application)

- 1. All applications for Special Economic Zone under the scheme notified by Ministry of Industry and Commerce, Govt. of India are to be submitted in Form-1 to the State Government through Industries Commissioner, Block No.1, Udyog Bhavan, Gandhiangar-382017 in 15 copies alongwith project report.
 - 2. Application shall be necessarily accompanied by a Demand Draft for Rs. 5000/- (Rupees five thousand only) drawn in favour of "Industries Commissioner" payable at State Bank of India, Gandhinagar.
 - 3. i) The minimum size required for setting up special Economic Zone shall not be less than 1000 hectares for multi-product zone.
 - ii) The SEZ and units therein shall abide by laws, rules, regulations or by laws in regard to area planning, sewerage disposal, pollution control and like.
 - iii) Atleast 25% area of the SEZ shall be used for developing industrial area for setting up such units as processing area.
 - iv) Only units approved under the SEZ scheme would be permitted to be located in SEZ.
 - v) Infrastructure development shall include expenditure on common facilities like roads (including approach roads), water supply and sewerage, common effluent treatment plant facility, generation and distribution of power for use of the units to be located in the Special Economic Zone, telecom network etc. and such other facilities for common use for industrial activity and others which are identifiable and to be provided on commercial terms.
 - 4. Approval of the Foreign Investment Promotion Board/Reserve Bank of India for Foreign Direct Investments/Non Resident Indian investment, wherever necessary, shall be taken separately as per the policy and procedures in force.

ANNEXTURE II

COMMON APPLICATION FORM FOR SEZ UNITS

(See rule 4)

(Land, Power, Water, Environment Clearance)

1.	Promoter Details:		
1.1	Name of Main Project Promot	ter:	
1.2	Name of the Company		
1.3	Address of Registered Office:	· 	<u> </u>
1.4	Contact Address:		
1.5	Nature of Proposed Undertaki	ng (Pleas	se Tick √):
Ce	entral Govt. Undertaking		Joint Sector Undertaking
St	ate Govt. Undertaking		Private Sector Undertaking
Pu	ablic Limited		Private Limited
P	roprietary		Co-operative Society
P	artnership		Others

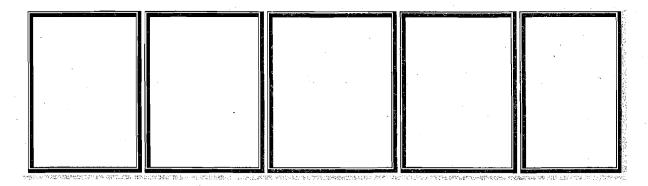
Name	Address	wner wi	nhone	Fax	E-mai
rane	Audress	Telephone		Гах	Li-iliai
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ome of the Cas	· · · · · · · · · · · · · · · · · · ·	· [· ·		
ame of the Gro	up / Company	' :			
		l	·		
etails of compa	any branches i	n other	states/cou	ntries:	
•					
			<u> </u>		
		<u>.</u>			
					•

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6

•			(TS) CONT.		
2.1	Registration	for the project	et (Please fill th	e one applicable	:)
	Special Econ	_		Date:	
	Zone Unit Re	egistration. No.			
	Foreign Inve	stment		Date:	
		oard / Reserve	Bank of India		
	Approval No	•			
2.2	Special Ecor	nomic Zone L	ocation:		•
2.3	Activity	: Manufa	cturing		
	Ÿ	: Trading	· · · · · · · · · · · · · · · · · · ·		
	•	: Service			
2.4	Item of Man	ufacture :			
	· · · · · · · · · · · · · · · · · · ·	·			
2.5	Capacity	:			·
3.	Details of	Projects a	nd Manufac	turing Proc	ess:
3.1	Item(s) pror	osed to be ma	nufactured•		
3.1	rem(s) prop	oscu to se ma		. · ·	
í	:				
	National Industrial	Name of Product	Proposed Capacity	Value in Rs. in lacs	Mode of Storage &
■I '	Classification Product Code		(Annual)		Handling
	No				er rawaya (r
	andrese enter the second control of the second desired and the second second second second second second second	च्या १९९० व्यक्तिस्थाः अस्त्रस्थाः अस्त्रस्थाः स्थापन्तिः स्यापन्तिः स्थापन्तिः स्थापन्तिः स्थापनि	en e-res una mermania (no esta una presenta a mengangangan)	errogens Vision alisen och en enemer 1960 in 1969 i	 **TOTATION TO NOTE THAT STATE THAT STATE

2. Project Details:

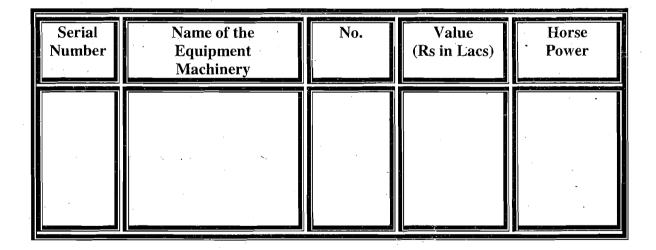


3.2 Manufacturing Process

e			•	
	,			
	•	•	÷	

(Please attach note on a separate sheet(s) including Flow Chart showing step-wise reaction, points of generation of waste water, gases, solid waste etc as well as water balance and material balance studies.)

3.3 Details of machinery and other assets:



3.4 Requirement of Raw Materials (product wise)

Serial Number	Name of Product	Raw Material(s)	Yearly Requirement in quantity	Yearly requirement in Value (Rs. in lacs)	Imported/ Indigenous	Mode of Storage and Handling
The control of the co	Processory Ann Madella Lindon Special					
	de la companio de la					

4. Investment in Project:

and the state of t	the control of the second state of the second state of the second second second state of the second state	
	Particular	Value (Rs.
		in lacs)

- 1. Land
- 1(a) Land Development Charges
- 2. Building
- 3. Other Construction
- 4. Plant and Machinery
 - 4.1 Indigenous
 - 4.2 Imported
 - a) CIF Value
 - b) Import Duty Landed Cost
 - 4.3 Other auxiliary equipments
 - 4.4 Electrification
 - 4.5 Expenditure for non-conventional source of energy
 - 4.6 Material Handling Equipment
 - 4.7 Expenditure for Purification/Desalination of Water
 - 4.8 Pollution Control Equipment

Total

- 5. Technical Know-how Fees
- 6. Design and engineering fees
- 7. Miscellaneous Fixed Assets
- 8. Preliminary and Pre-operative Expenses
- 9. Margin for Working Capital

Total Project Cost

5. Means of Finance:

Source	Total/Value
	(Rs. in lacs)
Equity	·
Promoters' Contribution	
Domestic Equity	
Foreign Equity	
Public Issue	
Term Loan	
Unsecured Deposits	
Other Sources	
TOTAL	· ,

6. Proposed Employment:

Direct Employment

Particular	From within the State	Outside the State
1. Skilled Workers	,	· .
2. Unskilled Workers		
3. Supervisory		·
4. Management		
TOTAL		·

7.	Foreign Collaborat	tion:	Yes/	Yes/No		
7.1 7.2 7.3	Foreign Technical Colla Amount of Foreign Inve Foreign Equity (%)	: on) : :				
8.	Schedule of Projec	t Implementatio	on			
	8.1 Date of Commence	ement of construction	on:			
	(DD/MM/YY):					
	8.2 Proposed Date of i	installation of Plant	& Machine	ry:		
	(DD/MM/YY): 8.3 Proposed Date of	Commencement of	Trial Produc	etion:		
	(DD/MM/YY):					
	8.4 Proposed Date of	Commencement of	Commercial	Production:		
	(DD/MM/YY):					
9.]	Land Related Matter	'S:				
9.1	Location of Special Eco	onomic Zone				
9.2	Extent of land require	d :		· · · _ · _ · _ · _ · _ · _ · _		
	(In square metres)		•			
9.3	Survey Numbers:			·		

10.	Water Requir	ement:	·		
10.1	State your water	er requirement:	:		ay IM³ per year
10.2	Nature of water u	se: Litr	e/day I	MM3	Litre/year
• !	Domestic				
* : • :	Sanitation				
	Industrial				
10.3	Proposed Source	ce for drawal of	f Water:		
	<u> </u>	Name	Yearly		Will the industry
			requirement		make its own
					arrangements for
					drawal of water?
	Special Economic Zone Supply		,		
	De-salined Water		·		
\$ 5	Other Sources				
10.4	Has the industry pr	roposed to provide			
2 	Water storage facil	lities (for drawal fi	rom canal)	: for _	days
10.5	Name of the Zone	:			
10.6	Nature of Water T	reatment :			
10.7	Recycling of Wate	r envisaged:	Yes / No.		į
10.8	Treated Waste Wa	ter :	Yes / No.		
:					

11.1	Nature of	f Power Supply :	
	☐ Ne	w connection	Temporary connection
11.2	Details of	Power Connection:	
	Tens Watt		Industrial Load required at High Tension in KVA (if power requirement is 100 KVA and above)
	_	ting and Non-Industrial Power irement in Kilo Watt	
	The Hi To	ension power requirement shou	ald be in the following multiples:
	Serial Number	Contract Demand in KVA	In multiple of
•	1.	Upto 200	10
	2.	From 200 to 500	25
	3.	From 500 to 1000	50
	4.	From 1000 to 5000	100
•	5.	Above 5000	250
11.3	will be ca	tered at 66 KV or the higher vo	· · · · · · · · · · · · · · · · · · ·
	-	y connection for Construction ial Production:	

11. Power Requirement:

12. Matters concerning Pollution

12.1 Waste Water details:

WASTE WATER	
Particular	Quantity
(a) Processing (Litres /day)	
(b) Boiler (Litres /day)	
(c) Cooling (Litres /day)	
(d) Washing (Litres /day)	
(e) Other Use (Litres /day)	
Total	

		- 	
,			
	• •		~
	\$4.		

12.3 Probable quality of wastewater before & after treatment in respect of the following parameters (in mg/I except pH and Colour):-

PARTICULAR	BEFORE	AFTER
pH		
Colour		
Suspended Solid	*	
BOD		
COD	4 //	
TDS		
Fluorides		
Oil and Grease		
Cyanides		
Heavy Metal		
Exavalent – Chromium		
Trivalent – Chromium		
Copper	/	
Zinc		
Lead		
Phenolic-Compound		
Ammonical-Nitrogen		
Others		

12.4(a) Air Emission

	. FUEL	
	Particular	Quantity
(a) Coal	(Metric Ton/day)	
(b) Oil	(Litre/day)	
(c) Diesel	(Litre/day)	
(d) Gas	(Cubic Metre /day)	
(e) Other		

12.4 (b) Details of Air Pollution Control Measures

Particular	From Stack attached to Boiler (in ppm or mg/Nm³)	From Stack attached to Process vent (in ppm or mg/Nm³)		
Chimney height from	·			
ground level & roofs				
SOx	1			
NOx		:		
Ammonia				
Chlorine				
HCl _				
HF				
Hydrocarbons				
SPM				
Others	<u> </u>			

12.5 Details of Hazardous Wastes:

- 12.5.1 Please indicate treatment facilities covering collection, storage, transportation, recycling and disposal.
- 12.5.2 Please indicate composition and quality of the following:
 - (a) Process Waste
 - (b) Effluent Treatment Waste
 - (c) Incineration Waste

13.	Audiuonai	racmues	Required, if any	•
			_	•••

14. Declaration by project promoters:

I, Mr /Ms	(name of the
authorized signatory)	(Designation) of
: <u></u>	(name of the Industry & address of
Unit Approval Committee of SEZ, be true to the best of my knowledge, above agencies or any other agency us. Gujarat from liabilities of any nature the decision taken based on the infection form which may be inadequate,	the information furnished by us to the by our company in this application are belief and record. We indemnify the inder the jurisdiction of Government of that may arise from time to time due to ormation contained in this application inaccurate, erroneous etc. and the complete responsibility in this regard.
	provide any additional information o
Committee and its agencies as pre-	harges payable to SEZ Developmen scribed under the rules for according d other charges as fixed from time to
•	
	Applicant's Signature (Authorized by Company)
	Applicant's Name:
	Designation:
Place	·
Date	4
Official Seal of the Company	

FORM FOR SELF CERTIFICATION AND CONSOLIDATED ANNUAL RETURN TO BE SUBMITTED BY AN EMPLOYER FOR COMPLIANCE OF LAROUR LAWS

FOR COMPLIANCE OF LABOUR LAWS
(To be submitted on the Stamp Paper of Rs.20/-)
(See rule 5)

I, Mr./	Mrs./M	liss	<u></u>	hereby, certify	that I am the	Occupier/Employer/	
						il details are as follows. I,	
hereby	certify	that the status	of compliance	e of following la	abour laws an	d annual informations of	
my ent	terprise	during the year	ar	is as	under:	C C	
	(i)	The Dovment	of Wagas Asi	1026 and Chris	rat Daymant	of Wagos Dulos, 1062	
	(ii)						
	(iii)					770 and Gujarat rules	
	(111)		, 1972, thereur	•	indon) Act, 12	70 and Oujarat Tules	
	(iv)			d Gujarat Factor	ries Rules 196	63 (GFR)	
	(v)	The Maternit	y Benefit Act,	1961 and Gujar	rat Maternity	Benefit Rules, 1964.	
	(vi)	The Payment	of Bonus Act	, 1965 and Rule	5 thereunder		
	(vii)	The Payment	t of Gratuity A	ct, 1972 and Gu	ijarat Rules, 1	976, thereunder	
•	(viii)	The Equal Re	emuneration ac	ct, 1976 and Gu	jarat rules, 19	76, thereunder	
	(ix)	The Industriation thereunder 19		(Standing Orde	ers) Act, 1946	and Gujarat rules	
	(x)			d Persons (Emr	olovment in F	actories) Act, 1982, and;	
	(11)	•	•		•	n Factories) Rules, 1982.	
	(xi)		oilers Act, 192			1	
	()		,,,,				
						•	
1.	Name	and address of	f the				
	establ	ishment/factor	y :	. '			
		• *	Tele. No.	Mobile No.	Fax No.	e.mail address.	
					•		
2.	Name	and residentia	al address of the	e ·			
	Emplo	oyer/Occupier/		:			
			Tele. No.	Mobile No.	Fax No.	e mail address.	
						:	
3.		and residentia					
	of the manager or person						
	responsible for supervision						
	or cor	itrol of the esta		•	w		
		•	Tele. No.	Mobile No.	Fax No.	e.mail address.	
	D '	Augusta a NT a /T to					
4.	Registration No./License No. and Date of commencement of the						
				•			
	estabi	ishment/Factor	ry :				
5.	Natur	e of industry/a	ctivity :	-			
	' 18.7 1			,			
6.		per of employe		:		•	
:	(inclu	ding contract v	workers)			•	

Type of Worker	Unskilled	Semi- skilled	Skilled	Total	Male	Female
Direct				·		
Through		1				
Contractor						
Total		• .			·	

PART-A

My establishment is covered under the Minimum Wages act, 1948 and rules made thereunder and all workers/office staff are paid wages and overtime wages as prescribed by the Government of Gujarat. I have maintained all the registers and records as required under the law.

×	Number of days the establishment/factory worked in the	year:
*	Number of mandays worked in the year	:
*	Number of average employees employed in the year	:
*	Total wages paid categorywise Male	Rs.

Total fine imposed, if any.

Rs.

Other deductions, if any.

Rs.

Rs.

Female

The Part A and Part B are to be furnished if the maximum number of employees employed on any day, during the year under report exceed 9 (Nine)

My establishment is covered under the Payment of Bonus Act, 1965 and the workers are paid bonus. I have maintained records and registers as per the Act.

Percentage of bonus paid

Number of beneficiaries

Total amount of bonus paid

Date of payment

If bonus is not paid, reason thereof

PART C

Part A, B, & C are to be furnished, if the establishment has employed more than 9 contract labour on any day during the year under report. (Details to be provided by the Principal Employer)

My establishment is covered under the Contract Labour (Regulation and Abolition) Act, 1970 and the workers are paid wages and overtime wages as prescribed by the Government of Gujarat. I have maintained records and registers as per the Act.

- * Name and postal address of the contractor
- * Nature of work/operations of contractor
- * Total number of days during the year on which contract labour was employed.
- * Total number of mandays worked during the year by contract labour.
- * Total number of days during the year on which direct labour was employed.
- * Total number of mandays worked by direct labour.
- * Change, if any, the management of establishment its locations, or any other particulars furnished to the Registering Officer in the application for the registration (Details may be furnished with dates of changes)

Note: In case, the number of contractors are more the details of each Contractor may be furnished in same columns in separate sheet.

YEARLY RETURN to be submitted by the Contractors employing more than 9 workers.

- * Duration of contract :

 Number of days worked during the year
- * Average number of contract labour worked on any day during the year.
- * Details of
- (a) Working hours
- (b) Over time work
- (c) Weekly holidays
- (d) Spread over
- (e) Weekly holiday paid or not.

*	Number of mandays worked during the year.	g Male	Female	Total	
*	Amount of wages paid	Rs:		•	ı
*	Amount of deduction from wages	Rs.			
*	The following has been provided?				
	• Canteen	•	Yes/No		
	 Rest rooms 		Yes/No		
	• Drinking water		Yes/No		
	• Creches		Yes/No		
	First aid	•	Yes/No		
		Part D			
<u>Detai</u>	ls for self-certification under The Fac	ctories Act, 1948	and Rules	made thereunder.	
•	actory is registered under the Factoriane etc. are complied with.	ies Act, 1948 an	d provisio	ns regarding Health, Safe	ety
(A)	Factory Identification details	:			
	FIN (Factory Identification Number	er):			•
	NIC Code (Five digit):				
٠	Sector (Public/Private/Co-operative	e/Joint venture):		•	
	Registration under Section {2m(i)/				
	Registration No.:	License No:			
	Licensed workers:	Licensed H.P.	.:		
	License renewal position (year)	:			
	License renewal application submi	tted for the year:		•	
	Plan approval No:	Date:		tability certificate	
			•) obtained on date:	
			•	•	
			, (1	i) submitted on date:	
	Finished products:				
	Intermediates:		•		
	Raw materials:				
(B)	Details of employment				
	(i) Average daily workers:	Male:	Female	•	

			- -		
(iii)	Number of man da	•		_	
	(a) Adults:				
	(b) Adolescents (i)				
	Average number of	of workers em	ployed daily. i.	e. Mandays wor	rked divided
mber of day		•	_	·	
				Total:	
	(b) Adolescents (i)	Men:	_(ii) Women:	Total:_	
(v)	Total number of ma	an-hours worke	d including ove	rtime but exclud	ing rest inter
	(a) Adults: (i)	Men:	(ii) Women:	Total:_	<u> </u>
	(b) Young Persons	(i) Men:	(ii) Women:	: Tota	d:
(vi)	In respect of factor	ies carrying on	processes or op	eration declared	dangerous
	under section 87, f	urnish the follo	wing information	on. (See explanat	ory note 'A')
ame of the	Average number		Number	of persons	
angerous	of persons				
rocess or	employed daily		•		
peration	in each of the		* - * * * * * * * * * * * * * * * * * *		
erried of		· · · · · · · · · · · · · · · · · · ·			
See	operation given				
kplanatory	(See explanatory	Medical	y examined	declare	ed unfit
ote'A')	note 'B')				·
		Male	Female	<u>Male</u>	Female
1	2	3	4	5	66
)					
i)					
)			1
ii) etc.					
		<u> </u>			" 1 6" 1
(vii)	In respect of factor		-	-	
(vii)	section 2(cb) furni		g information.(S	See explanatory r	
(vii)	section 2(cb) furni Average number		g information.(S	-	
(vii) fame of the angerous	Average number of persons		g information.(S	See explanatory r	
(vii) fame of the angerous rocess or	Average number of persons employed daily		g information.(S	See explanatory r	
(vii) fame of the angerous rocess or peration	Average number of persons employed daily in each of the		g information.(S	See explanatory r	
(vii) fame of the angerous rocess or peration arried of	Average number of persons employed daily in each of the process or		g information.(S	See explanatory r	
(vii) fame of the angerous rocess or peration arried of See	Average number of persons employed daily in each of the process or operation given	sh the followin	g information.(S Number	See explanatory r of persons	note 'C')
(Vii) fame of the angerous rocess or peration arried of See xplanatory	Average number of persons employed daily in each of the process or operation given (See explanatory	sh the followin	g information.(S	See explanatory r of persons	
(Vii) fame of the angerous rocess or peration arried of See kplanatory	Average number of persons employed daily in each of the process or operation given	sh the followin	g information.(S Number	See explanatory r of persons declare	ed unfit
(vii) fame of the angerous rocess or peration arried of See kplanatory ote'A')	Average number of persons employed daily in each of the process or operation given (See explanatory note 'B')	sh the followin Medical Male	g information.(S Number y examined Female	declare	ed unfit
(vii) lame of the angerous rocess or peration arried of See xplanatory ote'A')	Average number of persons employed daily in each of the process or operation given (See explanatory	sh the followin	g information.(S Number	See explanatory r of persons declare	ed unfit
lame of the angerous rocess or peration arried of See xplanatory ote'A')	Average number of persons employed daily in each of the process or operation given (See explanatory note 'B')	sh the followin Medical Male	g information.(S Number y examined Female	declare	ed unfit
(vii) fame of the angerous rocess or peration arried of See xplanatory ote'A')	Average number of persons employed daily in each of the process or operation given (See explanatory note 'B')	sh the followin Medical Male	g information.(S Number y examined Female	declare	ed unfit

Measures taken for prevention of dust/fumes generated in the process.

Provision of wholesome drinking water (Sec.18, GFR 35 to 40) (1)

(2)

: (3)	Provision of Urinals, Latrines & Bathrooms	
	facilities separately for men and women (give	1 :
	Number for each) (Sec.19, GFR 41 to 50)	
(4)	Maintenance of health records in Form No.20, :	
	32 & 33 (as applicable) (GFR 15, 68T)	
(5)	Provision of Occupation Health Center :	·
	(GFR 68 U)	
(6)	Provision of Factory Medical Officer :	,
•	if applicable (retainer ship base/Part time /Full time)	
	(GFR 68U)	
(7)	Number of Industrial Hygienists employed :	
, ,	to monitor work environment as required under	
	Section 7-A, 112.	
(D)	Compliance status for Safety provisions	
(1)	Compliance of safety provisions prescribed :	
	under Schedules, including guarding of machinery.	
	(Sec.21, 22, Schedules under GFR 54 & 102)	
(2)	Whether safe means of access provided to plants:	
` /	& machinery (Sec.32, 33)	•
(3)	Whether emergency fire exists provided :	
` /	(GFR 66 A)	
(4)	Details of fire fighting equipments including :	
	water storage capacity & trained personal.	
	(GFR 66 A) & (GFR 102 Schedule-19, Part-3	
	as applicable)	
(5)	Whether hoists, lifts, cranes, lifting tackles & :	
(0)	lifting devices are certified duly by Competent	
	Person in prescribed forms?	
	(Sec.28, GFR 58, 59: Sec.29 GFR 60,60 A)	•
(6)	Whether pressure vessels in use are tested by :	
(0)	Competent Person & duly certified in prescribed	
	form. (Sec.31, GFR 61, 61 A)	
(7)	Details of personal protective equipments provided:	
(,)	and special safety equipments, if any.	
	(Sec.41, GFR 102 & 55-A)	
(8)	Details of Safety Officers & Safety Supervisors :	
(0)	(Sec. 40 B GFR 68-H & 68-S)	
(9)	Safety Committee functioning? (if applicable) :	
(2)	(GFR 68 F, 68 Y)	
(10)	Whether provisions of Chapter-IV A and GFR :	
(10)	there under complied with (if covered under Schedule-I	
	framed under Sec.2cb) (Sec.41 B to 41H)	
(11)	Number of Safety programs for training & safety :	
(11)	awareness arranged during last year.	
(12)	For Major Accident Hazard Factories:	
(14)	1 of Major Associating Laguard Lactories.	
·	(a) Onsite emergency plan prepared/amended date:	
	(a) Onone emergency plan propared amended date	

(b) I	Rehearsals done for Onsite Emergency Plan:	*		
	during last year. (Give dates)			
	(c) Details of Safety Policy, Safety audit & Safety	:		
	Report. (if applicable) (GFR 68 J, 680 & 12-C)			
	(d) Whether information regarding hazards and	:		
	actions taken provided to public, workers and			
	authorities. (GFR 68 K, 68 L)			-
	(·		
(E)	Compliance status for Welfare provisions	• 1		
(1)	Whether first aid facilities are provided as	•		
(-)	per rules. (sec. 45, GFR 70).	•		
(2)	Provision of Ambulance Room, required staff,			
(~)	Ambulance Van (if applicable).	•		
	(Sec.45, GFR 68 U, 68-V & 71)			•
(3)(a		•		
(3)(0	standards prescribed if more than 250 workers	• '		
	are employed. (Sec. 46, GFR 72 to 78)			
(b		: Yes/No.		
(0	through a contractor? : Yes/No.	. 103/110.		
(4)	Whether Rest Rooms and Lunch Rooms are	•		
(4)	provided? If more than 150 workers are employed.	•		
	(Sec.47, GFR 79)			
(5)	Whether creche facilities are provided for the use	•		
(5)	*	•		•
	of children of women employees? (if more than 30			
(6)	women are employed). (Sec. 48, GFR 80 to 83A)			
(6)	Whether Welfare Officer is appointed as per the	•		
	provisions laid down (Sec.49)			
(IC)	Compliance status of working House provisions		•	
(F)	Compliance status of working Hours provisions Compliance of provisions relating to working hours			
(1)	for adults i.e. 9 hours a day and 48 hours per week.			
		•		
(2)	(Sec. 51 to 66 GFR 84 TO 86)	20		
(2)	Whether notice of period of work displayed on notice board? (See 61, GEP 87)			
(2)	board? (Sec.61, GFR 87)			
(3)	Shift timings:	to		
	1st shift from to 2nd shift from			
(4)	3rd shift from to General shift from	11	_10	
(4)	(a) Normal working time for women workers	•		
	In case of relaxation granted for working		,	
	hours of women workers, whether			
•	return & transport and			
	security facilities provided.			
	(GFR 91-A)			

(ii) Average number of workers employed daily (i.e. mandays worked divided by number of days worked) for persons earning more than Rs.1600/- per month.

(See explanatory note 'B")

- (a) Adults
- (b) Young Person Total:
- 3. "Total wages paid" including 'deductions' under Section 7(2) of the Payment of Wages Act, 1936, for persons getting less than Rs.1600/- per month on the following accounts:
 - (a) Basic wages only

Rs.

- (b) Dearness Allowances
- Rs.
- (c) Composite wages (i.e. if combined Basic wages and dearness allowance paid)
- (d) Overtime wages

Rs.

- (e) Non-profit sharing bonus Rs.
- (f) Any other bonus (other than Rs.Profit sharing bonus and non-profitSharing bonus) forming part of wages.

As defined under the Act.

(g) any other amount paid in cash which may form part of wages
As defined under the Act.

(Please specify)

- (h) Arrears of pay in respect of previous year paid during the year.
- (i) Total wages paid (total of (a+b) or c+d+e+f+g+h)

Rs.

- 4. 'Gross amount paid as remuneration to person getting less than 1600/- per month including' deduction ' under section 7(2) of the Act on the following accounts:
 - (a) Total wages paid (item 3) during the year.
 - (b) 'Bonus paid' during the year Rs.

 (Including arrears also, if paid during the eyar. This is statutory

 Sharing Bonus)

- (c) 'Amount of money value of Rs. Commission' given during the year.
- (d) Deductions-number of cases and amount realised:

PART - F

Details for self certification under the Maternity Benefit Act-1961 & Rules made thereunder.

My establishment covered under The Maternity benefit Act. 1961 & the rules made there under. All women who are entitled for medical benefits and medical bonus have been given such benefits and bonus amounts. I have maintained all the registers and record and displayed notices as required under the law.

- 1. Number of female workers employed on any day.
- 2. No. of women workers, claimed Maternity benefit/No. paid (Section 5)
- 3. No. of cases in which medical Bonus is claimed/paid (Section 8)
- 4. No. of cases of leave for miscarriage is applied/granted. (Section 9 & 9-A)
- 5. Number of cases of additional leave for illness applied/granted (Section 10)
- 6. Total amount of maternity benefit paid.
- 7. Whether Nursing breaks allowed to the eligible women employees? (under Section 11 & Rule 7)
- 8. Whether women employees are dismissed from service during their pregnancy depriving of their entitled maternity benefit or medical bonusif so, number of women dismissed and reasons thereof. (Section 12)

PART - G

Gujarat Physically Handicapped persons (Employment in Factories) Act, 1982 and rules made there under.

My establishment is covered under The Gujarat Physically Handicapped Person (Employment in Factories) Act, 1982 and Rules made there under. I have already appointed physically handicapped persons as per law and maintained all registers and records as required under the law.

1.	Total No. of workers employed:	<u> </u>	
2.	Number of physically handicapped persons employed.		
3.	Certificates from Certifying Surgeon obtained from all workers?	Yes/No.	

4. Whether all physically handicapped persons are recruited from registered persons with employment exchange. Yes/No.

5. Record of physically handicapped persons maintained in Form No.II. Yes/No. Rule-3.

Explanatory Note

- A All such 'dangerous processes or operations' as specified and declared in the Rules framed under section 87 of the Factories Act, 1948, should be checked. If the factory or even a part of the factory submitting returns falls under this Section, the fact should be mentioned against this item and request information furnished accordingly.
- B The average number of workers employed daily should be calculated by dividing the figures of Mandays worked by number of days worked in the year. For seasonal factories*, the average number of workers employed daily during the working season and off-season should be given separately. (Refer note B-2).
- All such 'hazardous processes' in relation to the industries specified in the First Schedule to the Factories Act and defined under Section 2(cb) of the Act should be checked. If a factory or even a part of the factory submitting returns falls under this Section, the fact should be mentioned against this item and requisite information furnished accordingly.
- Mandays worked should be the aggregate number of attendance of all the workers, covered under the Act, in all the working days. In reckoning attendance, attendance by the temporary as well as permanent employed should be counted and all employees should be included, whether they are employed directly or under contractors (Apprentices, who are not covered under the Apprentices Act, 1961, are also to be included). Attendance on separate shifts (e.g. night and day shifts) should be counted separately. Partial attendance for less than half a shift on a working day should be ignored while attendance for half a shift or more on such day should be treated as full attendance.

Exemption/Self Certification under The Indian Boilers Act, 1923.

Registry number of the Boiler/Economiser:	
A. Name of owner: Address where Boiler/Economiser installed:	
B. Information of Boiler Proficiency Engineer reporting fitness f Boile Full Name:	r/Economiser:
Address:	•
Tel. No. : Fax No.:	E-mail ID:
Type of Proficiency certificate:	
No. & date of certificate and Issuing Authority:	
Details of endorsement of Gujarat Boiler Inspectorate (if any):	
C. Certificate of Boiler Proficiency Engineer:	
I have inspected above boiler/Economiser on owner as required under Notification No.: Government of Gujarat. I hereby certify that the Boiler/Economiser is pressure approved by the Boiler Inspectorate for 12 months i.e. from	dated of s fit for further use at the
Signature of Boiler	r Proficiency Engineer

Signature of Boiler Owner.

Remarks, if any.
I submit that I have also complied with the following provisions:
1. The wages were paid as per law and no deductions that are not authorized under the law
have been made from the wages thereof of the workers.
2. That no child below the age of 14 years has been employed in the establishment and
women workers have not been discriminated against in any manner.
3. That I have complied with the provisions of the Payment of Gratuity Act, 1972, that the
arrangement is made to accept the nomination form of worker that the notice in Form U
has been exhibited andworkers are paid Rsas gratuity under the Act
during the year.
4. Thatworkers were removed or retrenched during the year and I have paid
their legal dues as provided under labour laws.
5. That I have maintained the registers/records prescribed under these Acts and displayed
the required notices.
6. That I have maintained all registers/records/displayed all notices/provided I-Cards/Leave
Book to all workers as prescribed under the Factories Act, 1948 and rules made
thereunder. I have provided required informations to workers and public in the vicinity
and to concerned authorities under the Factories Act, 1948 and rules made there under.
I hereby state that the information given as above is true and correct to the best of my
knowledge, information and belief and in case it is proved to be false, I will be liable for
punishment as provided under concerned law.
Date: SIGNATURE OF THE EMPLOYER
AND HIS OFFICIAL SEAL
Place:
Encl: receipted treasury challan for payment of
Rs on as per Notification.

: www.labour and employment.gov. inWeb Site Address E-mail Address : Office of the Commissioner of Labour, O-3, New Mental Hospi. Postal Address Compound, Meghaninagar, Ahmedabad-380016.

EMPLOYER WHO HAS NOT OPTED FOR SELF CERTIFICATION SCHEME.

•	eby certify that the annual informations under following labour laws, for my orise, during the year is as under:
·	 (i) The Payment of Wages Act, 1936 and Gujarat Payment of Wages Rules, 1963. (ii) The Minimum Wages Act, 1948 and Gujarat rule 21(4) 1961, thereunder (iii) The Contract Labour (Regulation and Abolition) Act, 1970 and Gujarat rules
	82(1), 82 (2), 1972, thereunder (iv) The Factories Act, 1948 and Gujarat Factories Rules 1963 (GFR) (v) The Maternity Benefit Act, 1961 and Gujarat Maternity Benefit Rules, 1964. (vi) The Payment of Bonus Act, 1965 and Rule 5 thereunder
	 (vii) The Payment of Gratuity Act, 1972 and Gujarat Rules, 1976, thereunder (viii) The Equal Remuneration act, 1976 and Gujarat rules, 1976, thereunder (ix) The Industrial Employment (Standing Orders) Act, 1946 and Gujarat rules thereunder 1982
	 (x) The Physically Handicapped Persons (Employment in Factories) Act, 1982, and; Gujarat Physically Handicapped Persons (Employment in Factories) Rules, 1982. (xi) The Indian Boilers Act, 1923.
1.	Name and address of the establishment/factory : Tele. No. Mobile No. Fax No. e.mail address.
2.	Name and residential address of the Employer/Occupier/Contractor : Tele. No. Mobile No. Fax No. e.mail address.
3.	Name and residential address of the manager or person responsible for supervision or control of the establishment/factory: Tele. No. Mobile No. Fax No. e.mail address.
4.	Registration No./License No. and Date of commencement of the establishment/Factory :
5.	Nature of industry/activity:
6.	Number of employees employed : (including contract workers)

PART - F

Annual information under the Maternity Benefit Act-1961 & Rules made thereunder.

(For the establishment covered under The Maternity benefit Act. 1961 & the rules made there under).

- 1. Number of female workers employed on any day.
- 2. No. of women workers, claimed Maternity benefit/No. paid (Section 5)
- 3. No. of cases in which medical Bonus is claimed/paid (Section 8)
- 4. No. of cases of leave for miscarriage is applied/granted. (Section 9 & 9-A)
- 5. Number of cases of additional leave for illness applied/granted (Section 10)
 - 6. Total amount of maternity benefit paid.
 - 7. Whether Nursing breaks allowed to the eligible women employees? (under Section 11 & Rule 7)
 - 8. Whether women employees are dismissed from service during their pregnancy depriving of their entitled maternity benefit or medical bonusif so, number of women dismissed and reasons thereof. (Section 12)

PART - G

Gujarat Physically Handicapped persons (Employment in Factories) Act, 1982 and rules made there under.

(For the establishment covered under The Gujarat Physically Handicapped Person (Employment in Factories) Act, 1982 and Rules made there under.)

- 1. Total No. of workers employed:
- 2. Number of physically handicapped persons employed.
- 3. Certificates from Certifying Surgeon obtained from all workers? Yes/No.
- 4. Whether all physically handicapped persons are recruited from registered persons with employment exchange. Yes/No
- 5. Record of physically handicapped persons maintained in Form No.II. Yes/No. Rule-3.

PART-H

Annual Information under The Indian Boilers Act, 1923. (for units having registered boiler/economiser)

Registry number of the Boiler/Economiser:

A. Name of owner:

Address where Boiler/Economiser installed:

B. Information of Boiler Proficiency Engineer reporting fitness of Boiler/Economiser:

Full Name:			
Address:			
Tel. No. :	Fax No.:		E-mail ID:
Type of Proficiency certifica	ite:		
No. & date of certificate and	l Issuing Authority:		
Details of endorsement of G	ujarat Boiler Inspect	orate (if any):	
C. Certificate of Boiler Proficie	ency Engineer :		•
owner as required under Notific Government of Gujarat. I hereby of pressure approved by the Boiler Inst Signature of Boiler Proficiency Eng	cation No.:ertify that the Boiler pectorate for 12 mon	/Economiser is ths i.e. from	s fit for further use at the
Date:		EMPLOYE	RE OF THE ER/ENTERPRENEUR ICIAL SEAL
	Explanatory No	te	
A All such 'dengaraya proce			nd dooloued in the Dul

- A All such 'dangerous processes or operations' as specified and declared in the Rules framed under section 87 of the Factories Act. 1948, should be checked. If the factory or even a part of the factory submitting returns falls under this Section, the fact should be mentioned against this item and request information furnished accordingly.
- B The average number of workers employed daily should be calculated by dividing the figures of Mandays worked by number of days worked in the year. For seasonal factories*, the average number of workers employed daily during the working season and off-season should be given separately. (Refer note B-2).
- All such 'hazardous processes' in relation to the industries specified in the First Schedule to the Factories Act and defined under Section 2(cb) of the Act should be checked. If a factory or even a part of the factory submitting returns falls under this Section, the fact should be mentioned against this item and requisite information furnished accordingly.
- Mandays worked should be the aggregate number of attendance of all the workers, covered under the Act, in all the working days. In reckoning attendance, attendance by the temporary as well as permanent employed should be counted and all employees should be included, whether they are employed directly or under contractors (Apprentices, who are not covered under the Apprentices Act, 1961, are also to be included). Attendance on separate shifts (e.g. night and day shifts) should be counted separately. Partial attendance for less than half a shift on a working day should be ignored while attendance for half a shift or more on such day should be treated as full attendance.

ANNEXURE IV

Eligibility Certificate for SEZ units to avail exemption of State Taxes

(See rule 6.1)

1.	This is to certify that M/shas
	been granted approval for setting up a unit in processing area
• •	ofSEZ for production ofwith an annual
	capacity vide approval ref
2.	The unit will be located at Plot Noand has been allotted
	land by unit Approval Committee vide order Noto
	establish the facilities.
3.	The unit has started taking effective steps to establish the project and is eligible to
	avail exemption from all taxes, cess, duties, fees or any other levies under the State
	laws, under section 21(1) of Gujarat Special Economic Zone Act 2004 and as
	specified below:
(a)	Stamp duty and registration fees payable on transfer of land meant for approved units in the Zone.
(b)	Levy of Stamp duty and registration fees on loan agreements, credit deeds and mortgages executed by the Unit.
(c)	Sales Tax, Purchase Tax, Luxury Tax, Entertainment Tax and other taxes and cess payable on sales and transactions.
4.	The unit is also eligible for exemption from payment of sales-tax and other taxes for
	purchase of goods and services from units in domestic tariff area under Section
	21(2) of Gujarat Special Economic Zone Act 2004.
	SEZ Development Commissioner
	GLZ Development Commissioner
Date:	
(Seal)	

ANNEXURE V

Eligibility Certificate for SEZ units to avail exemption of State Taxes

(See rule 6.2)

1.	This is to certify that M/s		has been granted
	approval for developing Specia	I Economic Zone at	in district, in Gujarat vide
	GOI order No	dated	
2.	The Developer has been allotted/acquired land and has commenced SEZ development activities.		
3.	The Developer is entitled to the benefits of exemption from all taxes, cess, duties, fees or any other		
	levies under the State laws under section 21(3) of Gujarat Special Economic Zone Act 2004 at		
	specified below:		
(a)	Stamp duty and registration fees payable on transfer of land for the Zone.		
(b) _,	Levy of Stamp duty and registration fees on loan agreements, credit deeds and mortgages executed by the Developer for development of Zone.		
(c)	Sales Tax, Purchase Tax, Luxury Tax, Entertainment Tax and other taxes and cess payable on sales and transactions within the Zone.		
(d)	The developer is also eligible for exemption from payment of sales-tax and other taxes for purchase of goods and services from units in domestic tariff area required for development of the Zone.		
			Maria D. Amatana
			Member Secretary Special Economic Zone Development Authority Gujarat
•	Date:		
	· · · · · · · · · · · · · · · · · · ·		
. •	(Seal)		
	Go	vernment Central Press, Gand	lhinagar.